

Subject : Hon'ble NGT Order in the matter of O.A. No. 682 of 2019 (Beant Singh Bajwa, President, National Anti-corruption Council vs State of Punjab & Ors)

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Inspection Report of Trident Complex of M/s Trident Limited, Mansa Road, Village-Dhaura, District Barnala, Punjab In pursuant to Hon'ble NGT Order in the matter of O.A. No. 682 of 2019 (Beant Singh Bajwa, President, National Anti-Corruption Council vs State of Punjab & Ors)

BACKGROUND

The Hon'ble National Green Tribunal, vide its order, dated 04.12.2019 directed as follows:

"A report has been furnished by the State PCB finding certain deficiencies and also finding unit compliant in certain respects. There is, however, nothing mentioned about extraction of ground water. We are of the view that a fresh independent and comprehensive inspection is necessary to ascertain the factual situation as the report furnished is not adequate in all the relevant facts which needs to be studied.

Accordingly, we direct fresh inspection by Joint Committee of CPCB, State PCB and District Magistrate, Barnala. The State PCB will be the nodal agency for coordination and compliance.

The report may be furnished by 31.01.2020 by e-mail at judicial.ngt@gov.in

A copy of this order be sent to CPCB, State PCB and District Magistrate, Barnala by e-mail for compliance.

List again on 03.03.2020."

In pursuant to above, a Committee comprising following members is constituted:

1. Shri T. P. S. Phoolka, IAS, Dy. Commissioner, Barnala
2. Shri Rajeev Sharma, Sr. Environmental Engineer, Punjab Pollution Control Board, Patiala
3. Shri Suneel Dave, Additional Director, Central Pollution Control Board, Delhi

The Committee has undertaken inspection and monitoring of the complex during 21-23 February, 2020 alongwith other officers listed hereunder:

On behalf of District Magistrate, Barnala

- i) Sh. Gagandeep Singh, District Revenue Officer, Barnala
- ii) Sh. Harbans Singh, Tehsildar, Barnala

On behalf of Punjab Pollution Control Board (PPCB)

- i) Er. Harjeet Singh, Environmental Engineer, PPCB, Sangrur
- ii) Er. Ramandeep Singh Sidhu, Asst. Environmental Engineer, PPCB, Sangrur.
- iii) Sh. Janak Raj, Asst. Scientific Officer, PPCB, Patiala
- iv) Sh. Shankarjeet Singh, Jr. Scientific Officer, PPCB Patiala
- v) Sh. Dalvir Singh, Jr. Scientific Officer, Patiala



GENERAL

01. The Trident Complex at Mansa Road, Village-Dhaura, District Barnala, Punjab is housing industrial units of M/s Trident Ltd. as per the details hereunder:

Sr. No.	Name of Unit	Division	Product	Category
1	Trident Ltd.	Paper & Chemical Division	Writing and Printing Paper	Paper
2	Trident Ltd.	Home Textile Division	Terry Towel	Textile
3	Lotus Processor Pvt. Ltd.	-	Dyed Fabric	Dyeing
4	Lotus Texpark Ltd	-	Dyed Fabric	Dyeing
5	Lotus Integrated Texpark Ltd.	Weaving Unit	Terry Towel	Weaving
6	Satyam Home Furnishing Pvt. Ltd.	-	Packing Material Packaging	General
7	Lotus Integrated Texpark Ltd.	Melange Unit	Yarn (Cotton and Blended)	Textile
8	Creative Line Cotspin Pvt. Ltd.	Garment Unit	Terry Towels and Bath Robs	Textile
9	Trident Ltd.		Sulphuric Acid	Chemical

02. Out of above said 9 industrial units operating in Trident Complex, the units at Sr. No. 5, 6, 7 and 8 are considered to be dry units and generate no trade effluent or process emissions, and whereas unit at Sr. No. 9 generates process emission which are being scrubbed. The units at Sr. no. 3 and 4 are engaged in Fibre and Fabric dyeing and therefore generate effluents that are sent to effluent treatment plant of units at Sr. No. 2, namely M/s Trident Ltd. (HTD), whereas the steam requirement for these two dyeing units is met from the boilers attached with unit at Sr. no. 1, namely M/s Trident Ltd. (PCD).
03. Thus, units at Sr. No. 1 and 2, are major industrial units engaged in production of (i) Paper & Chemicals, and (ii) Home Textile Products. These two industrial units in the complex are responsible for major chunk of effluents and emissions generation. This report, therefore remains focussed on operation and performance of effluent treatment plant and emission control system installed by these two units to articulate factual status on what (effluent, emission, hazardous wastes and solid wastes) is discharged / disposed of by the said industrial unit.
04. All industrial units of the complex are having consent to operate under The Water Act, 1974 and The Air Act, 1981 and have interlinkages of sharing the utilities such as power generation, steam utilization, raw water consumption and effluent/waste treatment & disposal mentioned in the documents issued by central / state authority.

Wm

05. The Paper & Chemicals Division (PCD) of M/s Trident Ltd. is consented to produce Writing & Printing Paper @ 415 Tonnes Per Day using wheat straw and hard wood and additional 35 TPD using Bleached Pulp. Whereas, Home Textile Division (HTD) of M/s Trident Ltd. is consented to produce Terry Towels @ 100 TPD, Dyed Yarn @ 20 TPD by using Cotton Yarn and Processed Chemicals. The consents to operate issued by Punjab Pollution Control Board are valid upto 31/03/2020 (Annexure I & II) in case of Paper & Chemical Division and upto 31/03/2020 (Annexure III & IV) in case of Home Textile Division under The Water Act, 1974 and The Air Act, 1981 respectively.
06. The raw water requirement of industrial complex is met from Irrigation Canal 25,000 kilo litre per day (kld) and Ground water 13,260 kld. Central Ground Water Authority, vide letter, dated 12/07/2018 has renewed no objection certificate (valid up to 05/07/2023) to the effect of allowing the withdrawal of 6,168 kld ground water through 7 (seven) tube wells; provided that M/s Trident Ltd. (PCD) shall continue to implement ground water recharge measures for augmenting the ground water resources of area (Annexure-V). The ground water is abstracted only during the shut period of canal water.
- Further, Central Ground Water Authority, vide letter, dated 12/07/2018 has renewed no objection certificate (valid up to 05/07/2023) to the effect of allowing the withdrawal of 7,092 kld ground water through 5 (five) tube wells; provided that M/s Trident Ltd. (HTD) shall continue to implement ground water recharge measures for augmenting the ground water resources of area (Annexure-VI).
07. The permission has also been accorded, vide letter, dated 03.02.2003 to Trident Complex by Irrigation Works, Punjab to discharge its treated effluent from Paper & Chemical Division and Terry Towels Division into Dhanaula Drain subject to meeting the prescribed norms/standards (Annexure-VII).
08. In accordance to the original consent, dated 23/07/2012 under The Water Act, 1974 issued by PPCB, M/s Trident Ltd. (PCD) [the industry] was to discharge treated trade effluents to tune of 8,700 kld into the drain (Dhanaula) and 12,800 kld on land for plantation and the effluents discharged through the outlet shall conform to the standards notified. While discharging effluent into drain, the industry shall ensure that no water pollution problem is created in the area. Further, the industry shall plant (minimum three) suitable varieties of trees of the density required for plantation purposes to utilize 12,800 kld effluent on land of 160 acres inside the industrial premises.
09. Whereas the original consent (date of issue 23/07/2010, date of expiry 27/01/2011) under The Water Act, 1974 issued by PPCB, M/s Trident Ltd. (HTD) was permitted to discharge treated trade effluent to tune of 6,702 KLD into drain (Dhanaula) and 3,000 kld on land for plantation. This consent was later renewed (date of issue 10/02/2012 and date of expiry 17/04/2013).



10. Considering the above, the Industry i.e. M/s Trident Ltd. (HTD) was asked through revalidated, consent dated 30/05/2013 issued by PPCB and was directed to commission Reverse Osmosis System and Multiple Effect Evaporators as mandated. The industry had installed Reverse Osmosis System of capacity 2500 KLD alongwith MEE In year 2014 with an investment of Rs. 33 crores. However, because of technological limitations the performance of Reverse Osmosis System got reduced year by year. Therefore, the industry had discarded Reverse Osmosis System.
- 11 M/s Trident Ltd. (PCD) is having consent (date of issue 23/07/2012 date of expiry 22/01/2013) issued by PPCB under The Air Act, 1981. Wherein 07 (seven sources of emissions identified as hereunder:
- i) Boiler (FBC) of capacity – 12 tph
 - ii) Boiler (FBC) of capacity 50 tph
 - iii) Co-generation boiler (FBC) of capacity – 130 tph
 - iv) Co-generation boiler (FBC) of capacity – 130 tph
 - v) Recovery boiler of capacity – 20 tph
 - vi) Recovery boiler of capacity – 50 tph
 - vii) Lime kiln of capacity – 200 tpd

This consent has been revalidated through the orders and extended upto 31/03/2020 vide order, dated 20/01/2016. It has been asked to ensure that no air pollution problem is created due to discharge of emission from the industry. Further, adequacy and efficacy of Air Pollution Control Devices shall be such that emissions discharged from the industry conform the norms/ standards notified.

12. Whereas, M/s Trident Ltd (HTD) has been consented under Air (Prevention & Control of Pollution) Act, 1981 vide order (date of issue 23.07.2010 date of expiry 22.01.2011) and revalidated / extended vide orders dated 15/03/2013 and 27/04/2016 with no specific sources of emission.

OBSERVATIONS:-

01. M/s Trident Ltd. (PCD) has provided effluent treatment plant based on aerobic treatment technology for low COD concentration which comprises unit operation of primary clarification, aeration, secondary clarification and collection before the treated effluent is disposed into drain or on land, whereas high COD concentration effluent is sent to anaerobic treatment comprises unit operation of bio-clarifier and sludge blanket reactor before getting mixed with low COD concentration stream to reduce ETP load.
02. The effluent samples collected from inlet and outlet of ETP (PCD) leading to disposal on land and into drain, conform the standards notified. Sodium Absorption Ratio (SAR) and Absorbable Organic Halides (AOx) also found to be at desirable level in the discharge.

Datta

Table: 1
Analysis Results of Samples from ETP (PCD)

Sr. No	Parameters	Inlet to ETP (Paper Machine-1)	Inlet to ETP (Paper Machine-2 + washings)	Pipe Leading to Plantation	Channel Leading to Drain	Outfall into Drain
1	pH	11.5	6.4	7.9	7.84	7.85
2	Total Suspended Solids (mg/l)	2610	514	34	34	37
3	Total Dissolved Solids (mg/l)	1178	2305	2017	2029	2080
4	Chemical Oxygen Demand (mg/l)	2060	1310	244	248	276
5	Bio-chemical Oxygen Demand (mg/l)	630	410	26	26	28
6	Sodium Absorption Ratio			6.32	6.56	6.08
7	AOx (kg / tonne of paper produced)			0.1339	0.0897	0.0886

03. M/s Trident Ltd. (HTD) has installed effluent treatment plant for its dyeing waste water containing screen, biological reactors based on activated sludge process, secondary clarifier and filtration system. As directed by PPCB, the industry had installed Reverse Osmosis System of capacity 2500 KLD alongwith MEE in year 2014 with an investment of Rs. 33 crores. However, because of technological limitations the performance of Reverse Osmosis System got reduced year by year. Therefore, the industry had discarded Reverse Osmosis System. Currently, as directed by PPCB the industry has submitted International supply agreement, PERT Chart for completion of project by 30th June, 2020, dispatch document of equipment from Italy, proof of payment made for installation of Reverse Osmosis System with latest MBR technology.
04. The analysis results, of effluent samples from inlet and outlet of ETP (HTD) leading to disposal into drain, indicate conformity with standards notified.

Table: 2
Analysis Results of Samples from ETP (HTD)

Sr. No.	Parameters	Inlet to ETP	Outlet from ETP	Outfall into Drain
1	pH	10.1	8.13	8.08
2	Total Suspended Solid (mg/l)	240	19	22
3	Total Dissolved Solid (mg/l)	4410	1663	1660
4	Chemical Oxygen Demand (mg/l)	1312	60	66
5	Bio Chemical Oxygen Demand (mg/l)	325	10	11
6	Ammonical Nitrogen (mg/l)	BDL	0.63	0.49
7	Phenolic Compound (mg/l)	BDL	BDL	BDL
8	Total Chromium (mg/l)	BDL	BDL	BDL
9	Sulphide (mg/l)	1.6	1.0	1.0

R. Sharma

Table: 3
Analysis Results of Samples for Drain Water Quality Monitoring

Sr. no.	Parameters	Upstream (approx. 100 m from discharge point of M/s Trident Ltd.) of Dhanula Drain	From outfall into drain (PCD)	From outfall into drain (HTD)	Downstream (approx. 100 m from the discharge point of M/s Trident Ltd.) of Dhanula drain
1	pH	7.5	7.85	8.08	7.7
2	Total Suspended Solids (mg/l)	171	37	22	34
3	Total Dissolved Solids (mg/l)	875	2080	1660	1640
4	Chemical Oxygen Demand (mg/l)	160	276	66	140
5	Bio-chemical Oxygen Demand (mg/l)	33	28	11	24
6	Sulphide (mg/l)	1.2	-	1.0	1.0
7	Ammonical Nitrogen as N (mg/l)	1.4	-	0.49	0.6
8	Total Chrome (mg/l)	0.12	-	BDL	BDL
9	Oil & Grease (mg/l)	BDL	-	BDL	BDL
10	Phenolic Compound (mg/l)	BDL	-	BDL	BDL
11	Sodium Absorption Ratio	2.63	6.08	15.67	8.18
12	Residual Sodium Carbonate (meq/l)	5.9	-	-	0.5

Table: 4

Analysis Results of Samples for Ground Water Quality Monitoring

Sr. No.	Parameter	New Sidhu BKO Fathegarh Channa	Trident Complex, Dhaula (Tubewell No. 1)	Gobind Haveli, Mansa Road, Dhaula
1	pH	7.8	7.9	7.4
2	Chemical Oxygen Demand (mg/l)	BDL	BDL	BDL
3	Bio-chemical Oxygen Demand (mg/l)	BDL	BDL	BDL
4	Total Suspended Solids (mg/l)	BDL	BDL	BDL
5	Total Dissolved Solids (mg/l)	596	891	998
6	Chloride (mg/l)	106	178	114
7	Sulphate (mg/l)	58	180	168
8	Sulphide (mg/l)	BDL	BDL	BDL
9	Ammonical Nitrogen (mg/l)	BDL	BDL	BDL
10	Total Hardness (mg/l)	280	285	354
11	Sodium Absorption Ratio	4.68	5.83	5.55

Shull

05. The TDS level in ground water from the sample collected is a regional phenomenon and is in line with published regional data. All other parameters such as pH, COD, BOD, TSS are within permissible norms.
06. M/s Trident Ltd. has 160 acres' land for plantation where PCD effluent is disposed and an additional 48.5 acres' land for plantation where HTD effluent is disposed. The data from Online Continuous Effluent Monitoring System (OCEMS) installed at the outlets of ETP(s) indicate that pH, TSS, COD and BOD are in conformity with the standards notified. Sodium Absorption Ratio (SAR) and Absorbable Organic Halides (AOx) is being monitored on periodic basis by manual testing. The OCEMS data available on servers of PPCB / CPCB which indicate discharge from M/s Trident Ltd. (PCD) are remained in compliance with the standards notified for that parameters which could be monitored through OCEMS.

RECOMMENDATIONS:-

1. An in depth study for Environmental Audit may be undertaken particularly in respect for Captive Power Plant, Paper & Towel Division to assess the status for compliance of environment norms/ standards. The finding(s) and recommendation(s) of study may be incorporated in the consents issued by PPCB for effectively compliance. This study on Environment Audit be undertaken in consultation with CPCB either by PPCB or through an institute/ consultant having technical expertise in the relevant field.
2. M/s Trident Ltd shall submit a detailed action plan for compliance of condition stipulated by PPCB through its consent orders, dated 10/02/2012 and 30/05/2013, wherein the industry was to install Reverse Osmosis System followed by Multiple Effect Evaporator in its H.T.D. This should be accomplished before 30th June 2020; as mandated by PPCB. The industry shall also submit time bound action plan by 15th March, 2020 for installation of Agitated Thin Film Dryer (ATFD) for the effective handling of MEE reject.

M/s Trident Ltd (PCD) shall also gradually reduce water consumption and thus effluent generation. The entire treated effluent to be properly utilize on land for plantation / irrigation purpose. The industry should adopt scientific method for utilization of its treated water onto land plantation within its premises to maximize the utilization of treated water within the complex. An action plan in this regard shall also be submitted by M/s Trident Ltd. to PPCB on or before June 2020 detailing pipe network, land use, watering depth and type / age of plants etc. Having implemented the above, further two years from now i.e. by June 2022. M/s Trident Ltd. shall gets its treated water utilized to nearby farmers for irrigations purpose.
3. M/s Trident Ltd shall undertake a performance study of ETPs provided for its PCD. The industry shall undertake necessary project on its raw material washing stream which nearly contributes to 30% of the total ETP Load. The industry shall also submit a time bound action plan to PPCB on or before 15th March 2020 for removal of non-biodegradable COD. The industry will also submit time bound action plan by 30th April, 2020 for removing of colour from its treated effluent going into the drain.

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4. The trend analysis of historically data, recorded from OCEMS exhibits that the discharge from M/s Trident Ltd. remains within compliance zone. If such is the case then let M/s Trident Ltd. shall make all efforts to reuse treated effluent back to production process, resulting in conservation of water owing to less withdrawal of ground water or canal water. Besides, the reuse of treated effluent into the production process will affect efficiency of ETP as the treatment system would receive high concentration of BOD and COD. An action plan in order to reuse its treated water not impacting the TDS of the final treated effluent to be shared with PPCB, by 30th June, 2020.
5. The industry has provided pipe network for distribution of treated trade effluent on the plantation area, however, it was observed that certain patches of plantation was flooded with water and some patches were found completely dry because, the industry is uniformly distributing treated trade effluent to all cells of plantation area irrespective of the age of plants in that cell. The industry, therefore, is required to provide proper irrigation network for optimum utilization of treated waste water. The industry shall also provide electromagnetic flow meter at the outlet of each cell of plantation making more effective utilization of treated effluent.
6. The industry is not achieving the emission standards of 75 mg/Nm³ from the stack of Chemical Recovery Plant (II) and Energy Section. However, the industry was given opportunity of personal hearing before Hon'ble Chairman of PPCB on 07.01.2020, wherein one of the decision of that the industry shall submit the detailed proposal w.r.t. upgradation of its existing APCDs to achieve the stack emission standard of 75 mg/Nm³ within 03 months alongwith PERT chart for installation and commissioning of the same.

Table: 5
Analysis Results of Stack Emissions of PCD

Sr. No.	Sample Identification	Parameters	Results (mg/Nm ³)	Prescribed norms as per EC
1	Stack of CRP-II after APCD	Particulate Matter	80	75
2	Stack of CRP-I after APCD	Particulate Matter	82	150
3	Stack of Energy Section APCD	Particulate Matter	98	75

7. The industry (M/s Trident Ltd) will conduct detailed study for monitoring the ground water quality across the Dhanaula Drain in order to evaluate the impact of its treated water discharge onto Drain and submit the report by 30th April, 2020.

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8. The concept of 'Zero Liquid Discharged' be considered as minimal discharge of effluent, particularly from the industrial sectors reported upon. According to mechanics of fluids (more precisely thermodynamics) that a continuous operation bound to generate 'rejects', and / or 'blowdown' and / or 'bleed' due to process entropy, despite of whatever technology adopted. Punjab Pollution Control Board, therefore, has to examine what minimal disposal of effluent be permitted to M/s Trident Ltd. considering the production technology, scale of operation and utilization capacity.



(Suneel Dave)
Additional. Director
CPCB Delhi



(Rajeev Sharma)
Sr. Environmental Engineer
PPCB, Patiala



(T.P.S. Phoolka, IAS)
Dy. Commissioner
Barnala



PUNJAB POLLUTION CONTROL BOARD
Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala.

Website:- www.ppcb.gov.in

Industry ID:R12BAR25545

No: R16BARCTOW3373045 -322 Registered

Date: 20/01/2016

To

21.1.16

M/s Trident Ltd (pcd)
Trident complex, mansa-road, vill-
dhauha
148101
Barnala
Barnala

Subject:- Extension in validity of consent to operate an outlet u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974.

Reference :R16BARCTOW3373045

Application No. :3373045

Dated :20/01/2016

This has reference to your request for extension in the validity of consent granted by the Board to operate an outlet of u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974.

The validity of consent granted to M/s Trident Limited(Paper Divison), Vill. Dhauha, Mansa Road, Tehsil & Distt. Barnala to operate an outlet of u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974, vide no. SEE(ZP- II)/SGR/WPC/2012-13/V-(399)/V--518 dated 23/07/2012 valid upto 22/01/2013 and extended upto 22.01.2016, is hereby further extended upto 31.03.2020 with the same terms & conditions as mentioned in the consent granted to the industry vide Board's letter no. 4058 dated 23.07.2012 and subsequent extension vide letter no. 538 dt. 28.01.2013.

This letter may be appended with the original consent no. SEE(ZP- II)/SGR/WPC/2012-13/V-(399)/V-518 dated 23/07/2012, issued to the industry under the said Act, vide Board's letter no. 4058 dated 23/07/2012 and 538 dt. 28.01.2013.

sh. p.
for and on behalf of the
Punjab Pollution Control Board

Endst. No. _____ Dated _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sangrur for information and necessary action.

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for and on behalf of the
Punjab Pollution Control Board

PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, Vatevaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.gov.in

Industry ID:RI2BAR25545

No:RI6BARCTOA3371425 -324

Registered

Date:20/01/2016

21.1.16

To

M/s Trident Ltd (pcd)
Trident complex, mansa-road, vill-dhaura
Barnala
148101
Tehsil: Barnala
District: Barnala

Subject:- Extension in validity of consent to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Reference :RI6BARCTOA3371425

Application No :3371425

Date :20/01/2016

This has reference to your request for extension in the validity of consent granted by the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

The validity of consent granted to M/s Trident Limited(Paper Divison), Vill. Dhaura, Mansa Road, Tehsil & Distt. Barnala to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 vide no. SEE(ZP- II)/SGR/APC/2012-13/V-(371)/V-413 dated 23/07/2012 valid upto 22/01/2013 and extended upto 22.01.2016, is hereby further extended upto 31.03.2020 with the same terms & conditions as mentioned in the consent granted to the industry vide Board's letter no. 4056 dated 23.07.2012 and subsequent extension vide letter no. 536 dt. 28.01.2013.

This letter may be appended with the original consent no. SEE(ZP- II)/SGR/APC/2012-13/V-(371)/V-413 dated 23/07/2012, issued to the industry under the said Act, vide Board's letter no. 4056 dated 23/07/2012 and 536 dt. 28.01.2013.

[Signature]
for and on behalf of the
Punjab Pollution Control Board

Endst. No. _____ Dated _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sangrur for information and necessary action.

[Signature]
for and on behalf of the
Punjab Pollution Control Board



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-2, Vatavaran Bhawan, Nabha Road, Patiala - 147001
 Website: www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: R12BAR22182 _____ Application No : 9672223

To,
 Deepak Nanda
 Trident Complex, Raikot Road, sangehra
 Barnala, Barnala-148101

Subject: Renewal of consent to operate an outlet u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/BAR/2019/9672223
Date of issue :	30/03/2019
Date of expiry :	31/03/2020
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/BAR/2018/7239447 From:31/03/2018 To:31/03/2019

2. Particulars of the Industry

Name & Designation of the Applicant	Mr. Rajat Monga, (President-Sustainability Pb)
Address of Industrial premises	Trident ltd (htd), Trident complex, mansa-road, vill-dhaura, Barnala, Barnala-148107
Capital Investment of the Industry	75710.58 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Large
Office District	Barnala

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Trident ltd (htd), Trident complex, mansa-road, vill-dhaura, Barnala Barnala, 148107

Page 1

This has reference to your request for renewal of consent granted by the Board to operate an outlet w/s 25 of the Water (Prevention & Control) of Pollution) Act, 1974.

The validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974, vide no. CTOW/Renewal/BAR/2018/7239447 (dated 31.03.2018 (expiry on 31.03.2019) is hereby renewed up to 31.03.2020 with the same conditions as mentioned therein and special conditions that:

1. The industry shall submit monthly compliance/ status report to Regional Office, Sangrur and Zonal Office-2, Patiala and the progress shall be reviewed at Hon'ble Chairman level on quarterly basis.
2. The industry will install / commission Regional Office followed by MEE by 31/12/2019 and further consent shall be extended after the installation of the same.
3. The industry shall regularly operate and maintain its Effluent Treatment Plant so as to achieve the prescribed standards for such discharges and shall ensure the compliance conditions of consent at all the times.
4. The industry will take all necessary steps to ensure that the treated effluent discharge onto land for plantation is properly and uniformly distributed in the entire plantation area through proper distribution system.
5. Industry shall comply with the decisions of personal hearing which was given to the industry from time to time by the Competent Authority of the Board.
6. The industry shall make efforts to utilize its maximum quantity of treated trade effluent onto land for plantation and remaining quantity shall only be discharged into drain.

This letter shall remain appended with the original consent letter no. CTOW/Renewal/BAR/2018/ 7239447 dated 31.03.2018 and its subsequent extension(s) issued to the industry under the Water (Prevention & Control of Pollution) Act, 1974.



30/03/2019

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sangrur. He is requested to verify the status with regard to compliance of hearing decisions and send report to Zonal Office-2, Patiala on monthly basis.

30/03/2019

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

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Trident Ltd (Itd), Trident complex, mansa-road, vill-dhaura, Barnala, Barnala, 148167

Page 2



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Trident ltd (ltd), Trident complex, mansa-road, vill-dhaura, Barnala, Barnala, 148107

Page 3

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, Vatavaran Dhwani, Nabha Road, Patiala.
Website:- www.ppcb.gov.in



Industry ID:R12BAR22182

No:R16BARCTOA3718123 -1881

Registered

Date:27/04/2016

To

M/s Trident Ltd (htd)
Trident complex, mansa-road, vill-dhaura
Barnala
148107
Tehsil: Barnala
District: Barnala

Subject:- Extension in validity of consent to operate an industrial plant u/s 21 of the Air
(Prevention & Control of Pollution) Act, 1981.

Reference :R16BARCTOA3718123

Application No :3718123

Date :27/04/2016

This has reference to your request for extension in the validity of consent granted by the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

The validity of consent granted to the industry to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, vide no. SEE/ZP-II/SGR/2010-11/V(325)239 dated. 23/07/2010 having validity upto 06/04/2013, transferred in the name of M/s. Trident Ltd. (TTD) vide letter no. 3487 dated. 03/10/2011 and extended upto 06/04/2016, is hereby further extended upto 31.03.2021 in the name of M/s. Trident Ltd., Home Towel Division (HTD) with the same terms & conditions as mentioned in the consent granted to the industry vide Board's letter no. 1581 dated. 15/03/2013.

This letter be appended with the consent issued to the industry under the said Act and subsequent extensions thereof.

A.P.
A-7. 27/4/16

for and on behalf of
Punjab Pollution Control Board

Endst. No. _____ Dated _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sangrur for information.

Col
for and on behalf of
Punjab Pollution Control Board.

Regional Director



भारत सरकार Annexure - V
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय
Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

CGWA/IND/Proj/2018-311-R

No.21-4(85)/NWR/CGWA/2007- 1430

Dated:- 12 JUL 2018

To
M/s Trident Ltd., (Paper Division)
Mansa Road, Village Dhaula, Block Barnala,
District Barnala, Punjab - 148101

Sub:- Renewal of NOC for ground water withdrawal to M/s Trident Ltd., (Paper Division) in respect of their existing Paper Manufacturing unit located at Village Dhaula, Block & District Barnala, Punjab - reg.

Refer to your application dated 13/04/2018 on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, North Western Region, Chandigarh vide their office letter No. 4(172)A-PB/TRIDENT(PCD)/NWR/S&I/2017 dated 04/06/2018, and further deliberations on the subject, the renewal of NOC issued vide this office letter of even no. dated 30/04/2015 is hereby accorded to M/s Trident Ltd., (Paper Division) in respect of their existing Paper Manufacturing unit located at Village Dhaula, Block & District Barnala, Punjab. The renewed NOC is valid from 06/07/2018 to 05/07/2023 and subject to the following conditions:-

1. The firm may continue to abstract 6,168 cu.m/day (not exceeding 22,51,320 cu.m/year) ground water through seven (7) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall remain fitted with digital water meters by the firm at its own cost and monitoring of monthly ground water abstraction data of each well shall be recorded in a log book.
3. M/s Trident Ltd., (Paper Division), shall, continue to implement ground water recharge measures to the tune of 46,96,730 m³/year for augmenting the ground water resources of the area. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The firm shall install two (2) additional piezometers for monthly ground water level monitoring. The firm shall install digital water level recorders on all the three (3) piezometers and telemetry system on one of the piezometers. The firm shall share the user ID and password of the telemetry system with the Regional Director, Central Ground Water Board, North Western Region, Chandigarh.
5. The ground water quality shall be monitored once in a year during pre monsoon period.

-16-

6. The ground water monitoring data in respect of S. No. 2, 4 & 5 shall be submitted to the Regional Director, Central Ground Water Board, North Western Region, Chandigarh on regular basis at least once in a year.
7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
8. Action taken report in respect of S.N o. 1 to 7 shall be submitted to CGWA within one year period.
9. The NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.
10. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structures/discharge of effluents or any such matter as applicable.
11. This NOC does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.



Regional Director

Copy to:

1. The Member Secretary, Punjab State Pollution Control Board, Vatavaran Bhawan, Patiala, Punjab with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the Deputy Commissioner, District Barnala, Punjab.
2. The Deputy Commissioner (Revenue), District Barnala, Punjab for necessary action.
3. The Regional Director, Central Ground Water Board, North Western Region Chandigarh. This has reference to your recommendation dated 04/06/2018.
4. Guard File 2018-19.

Regional Director

No. 3053 SF / S-W Dt. 24/7 /05.

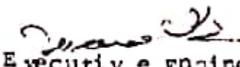
To

The Business Head,
Abhishek Industry Ltd.,
Trident Group
Dhaura (Tehsil
Barnali Distt. Sangrur.

Subj:- Agreement for contract for bulk supplies
of water from Upli disty. for industrial purpose

====

Please find enclosed herewith the photo stat
copy of Agreement for contract for bulk supplies of water
from Upli disty. for Industrial purpose. This is for your
information.


Executive engineer,
Sangrur Divn. I.B.
Sangrur.

DA/_____
As above.

CC:- To Sub-Divisional Officer, Harigarh Sub-Divn. I.B.
Harigarh for information.

500Rs.



AGREEMENT

Agreement for contract for bulk supplies of water from Uppli distributary's for Industrial purpose.

Agreement entered into 6th day of May' 2005, between the Govt. of Punjab ascting at present through the Executive Engineer Sangrur Division I.B.Sangrur and here is after on behave of him-self and his successor called the supplier on one part and direct /Vice president Abhishek Industries Limited, Trident Group, Sanghera, Bamala, Distt. Sangrur and here and after on behalf of himself, his executors, administrators & representatives called the consumer on the other part.

Where as the supplier has agreed to supply and the consumer has agreed to take/pump canal water after releasing from the said outlet situated at RD 93490/R of Uppli distributary's of taking from Kotla Branch from RD 144650/R in Distt.Sangrur. Subject to stipulation between the parties as follows:-

Contd...2 nd page...

दिनांक
24/6/17

500/-

मार्गिक प्रेम विद्यालय के माता बंधु.

द्वारा (पेसा डहीस) के दिनांक 24/6/17

उत्तरांचल के

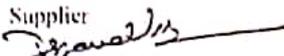


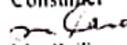
1. The Supplier subject to provision of clause (2) agrees to supply water from the said outlet or any other outlet along the canal, which under full supply conditions in the canal is designed to discharge 10.22 cusec at the outlet head but this supply will be subject to the conditions laid-down in section 32 of northern India canal and drainage Act VIII of 1873 as amended. This has been allowed by Punjab Govt. Memo No. 14/23/98-S No. (5) 6572 dated 07.04.1999 from the chief Engineer Canals Irrigation Department Punjab, Chandigarh.
2. The Supplier may stop or reduce the supply of water to the outlet such stoppage or reduction should be allowed only after prior notice of 30 days, when ever and so long as it is necessary to stop or reduce such supply of water for the purpose of executing any work order by competent authority for regulating the proper flow of water under his control or maintaining the establishment course of irrigation or extension there of. The consumer shall not be entitled to any compensation / remission of the charges here after specified in respect of losses rising from such stoppage or reduction by failure, stoppage / reduction of water by reason of any cause beyond the control of supplier. Every supply of canal water to which this contract does not apply shall be deemed to be given at the rates and subject to the conditions prescribed by northern India Canal & Drainage Act, VIII of 1873 as amended with the rules and notification there under applicable to this, Uppli Distributary's and for the purpose of the section of the said act, the consumer should be deemed to be occupiers.
3. The consumer may stop drawl of the water in case it is not needed with 7 days prior intimation to suppliers authority. Further consumer may reduce the consumption / drawl of water through the outlet based on his actual requirement with an advance notice / information one day and consumer will pay to the supplier on the actual consumption / drawl the water. The amount @ Rs. 32 for 2500 Cft. Of the water (Rs. Thirty two for two thousand five hundred cft.) The bulk supply rate of canal water is as per Govt. of Punjab notification No. 10/22/94-1w (2) / 10440 dated 13.05.2003 The rate for bulk supply can be increased and decreased as per instructions issued by Punjab Govt., time to time.
4. The supplier will adjust the outlet which show or from which can be calculated, this in a simple manner to be explained to the consumer, the discharge of water delivered by the outlet at any time and this fixation of outlet according to sanctioned design shall be the solo measure of the water supplied.
5. Payment shall be made by company / firm with in 30 days from the date of receipt of the bill from the Punjab irrigation deptt. for the quantity of water supplied and if such payment is not so made, the Executive Engineer may refuse to allow any further supply of water after giving one months prior notices in writing.

6. Should the consumer consider that the discharge of outlet under full supply condition is less by more than ten percent as specified in clause (1) when the provision of clause (2) is not in operation, and as measured in the manner written, the supplier shall check the discharge within period of Seven days, provided that during said period there shall have been no interruption of supply under the provision of clause (2). The supplier shall inform the consumers the result of the check. Should the supplier be satisfied that the discharge of the outlet is deficient to the extent referred to the beginning of this clause, he shall cause the defect to be removed within a further period of 15 days.
7. Should the supplier be satisfied at any time that the discharge for the outlet under full supply condition is in excess by more than the 10 percent of the specified in clause (1), the supplier may, after giving 10 days previous notice to the consumer in writing, cause the outlet to be adjusted to give the correct discharge.
8. Provided that the consumer shall not be entitled to any compensation or remission of the charge due under clause (3) on account of shortage in supply vide clause (5) and similarly the supplier shall not be entitled to extra charge in respect of excess supply vide clause (6).
9. The consumers shall not be entitled to claim any remission of the charge due under clause on account of such failure or stoppage of supply of water or from causes mentioned under rule 20-II-IV of the canal Act.
10. Section (34) of the Northern India Canal and Drainage Act No. VIII of 1873 as amended with rule -33 under this Act shall not apply so long as this agreement is in force. However in the event of water being taken after the expiry of this agreement, it shall be deemed to have been taken under the said act, rules and notified action made there under, which shall forthwith apply unless and until a fresh agreement has been duly executed.
11. No permanent structure shall be constructed at the supply Head without the approval of the competent authority of Punjab Irrigation Department and all works within the area of the Department shall be constructed by the Dept. at the cost of the company firm.

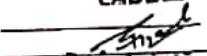
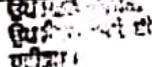
12. If any question difference or objection whatsoever shall arise in anyway connected with or arising out of this instrument within the meaning or out of operation of any part there of or with regard to any rights , duties liabilities of either party under this agreement , then the decision of any such matter as here in before provided for and has been so decided , including whether it has been finally decided accordingly or whether the agreement shall be terminated or has been rightly terminated and as regards the rights and obligation of the parties as the result of such termination, shall be referred for arbitration should be conducted as per the provision of Arbitration & concillation Act , 1996 and his decision shall be final and binding on the parties concerned.

In witness the parties here to , with there respective hands, put their signature on this 6th day of May' 2005.

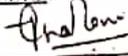
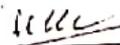
Supplier

Executive Engineer,
Sangrur Division I.B.
Sangrur.

Consumer

Manjit Tara
Business Head
Abhishek Industries Limited
Trident Group , Village Dhaula,
Teh. Barnala, Distt. Sangrur (PB).

WITNESSES:

1. 
Sub Divisional Officer,
Genl Sub Division
LADDA
2. 


WITNESSES:

1. 
G. D. Nathani
2. 
ALOK KADISH

Regional Director



सत्यमेव जयते

Annexure-VI

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

CGWA/IND/Proj/2018-310-R

No.21-4(159)/NWR/CGWA/2008- 1429

Dated:- 12 JUL 2018

To

M/s Trident Ltd., (Terry Towel Division)
Mansa Road, Village Dhaula, Block Barnala,
District Barnala, Punjab - 148101

Sub:- Renewal of NOC for ground water withdrawal to M/s Trident Ltd., (Terry Towel Division) in respect of their existing Terry Towel and Dyed Yarn Manufacturing unit located at Village Dhaula, Block & District Barnala, Punjab - reg.

Refer to your application dated 23/03/2018 on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, North Western Region, Chandigarh vide their office letter No. 4(172)A-PB/TRIDENT(HTD)/NWR/S&I/2017-698 dated 04/06/2018, and further deliberations on the subject, the renewal of NOC issued vide this office letter of even no. dated 30/04/2015 is hereby accorded to M/s Trident Ltd., (Terry Towel Division) in respect of their existing Terry Towel and Dyed Yarn Manufacturing unit located at Village Dhaula, Block & District Barnala, Punjab. The renewed NOC is valid from 06/07/2018 to 05/07/2023 and subject to the following conditions:-

1. The firm may continue to abstract 7,092 cu.m/day (not exceeding 25,88,580 cu.m/year) ground water through five (5) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall remain fitted with digital water meters by the firm at its own cost and monitoring of monthly ground water abstraction data of each well shall be recorded in a log book.
3. M/s Trident Ltd., (Terry Towel Division), shall, continue to implement ground water recharge measures to the tune of 33,36,130 m³/year for augmenting the ground water resources of the area. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The firm shall install two (2) additional piezometers for monthly ground water level monitoring. The firm shall install digital water level recorders on all the three (3) piezometers and telemetry system on one of the piezometers. The firm shall share the user ID and password of the telemetry system with the Regional Director, Central Ground Water Board, North Western Region, Chandigarh.

-24-

5. The ground water quality shall be monitored once in a year during pre monsoon period.
6. The ground water monitoring data in respect of S. No. 2, 4 & 5 shall be submitted to the Regional Director, Central Ground Water Board, North Western Region, Chandigarh on regular basis at least once in a year.
7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
8. Action taken report in respect of S.No. 1 to 7 shall be submitted to CGWA within one year period.
9. The NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.
10. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structures/discharge of effluents or any such matter as applicable.
11. This NOC does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.



Regional Director

Copy to:

1. The Member Secretary, Punjab State Pollution Control Board, Vatavaran Bhawan, Patiala, Punjab with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the Deputy Commissioner, District Barnala, Punjab.
2. The Deputy Commissioner (Revenue), District Barnala, Punjab for necessary action.
3. The Regional Director, Central Ground Water Board, North Western Region, Chandigarh. This has reference to your recommendation dated 04/06/2018.
4. Guard File 2018-19.



Regional Director

GOVT. OF PUNJAB
DEPARTMENT OF IRRIGATION
(IRRIGATION WORKS BRANCH)

To

The Chief Engineer/Drainage,
Irrigation Works, Punjab,
Chandigarh.

Memo No:- 2/7/02-IR(5)/
Dated; Chd; the

Sub:- Request for grant of permission to put treated effluent
into Dhansula Drain.

Reference your letter No. 568/4Floods/2003 dated
23.1.2003 on the subject cited above.

2. Sanction is hereby accorded to allow the firm namely
M/s Abhishek Industries Ltd. (Paper & Chemical Division and Term
Towel Division) Trident Complex, Sanghera, Barnala (Pb.) to put the
treated effluent in the Dhansula Drain subject to the condition
imposed by Punjab Pollution Control Board. It is also made clear
that if complication of any kind, will arise, the Government can
withdraw its decision. The concerned firm may be made abundantly
clear that the effluent-treated plant would run efficiently and
kept at prescribed norms/standards of P.P.C.B. from time to time.

sd/-

UNDER SECRETARY IRRIGATION

Enclst. No. 2/7/02-IR(5)/2154

Dated; Chd; the 3-2-2003

A copy is forwarded to the M/s Abhishek Industries Ltd.
Trident Complex, Sanghera, Barnala (Pb.) for information.

Shyam Lal Sharma
UNDER SECRETARY IRRIGATION